

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,**

**ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 14<sup>th</sup> day of March, 2019

Present:

**Hon'ble Rakesh Sagar Jain, Member (J)**

**Original Application No. 330/00886 of 2011**  
(U/S 19, Administrative Tribunals Act, 1985)

Smt. Nirmala Devi, W/o Late Ram Raj,

R/o Mohalla – Fatehpur Bajaria (Near the Office of Irrigation Department and  
Gandhi Vidyalaya), Mahoba, District – Mahoba.

.....Applicant.

By Advocates – Shri V. K. Gupta

**VERSUS**

Union of India through the Secretary, Ministry of Telecommunication, Door  
Sanchar Bhawan, New Delhi and Others.

..... Respondents.

By Advocate : Shri D. S. Shukla

**ORDER**

**Delivered by Hon'ble Mr. Rakesh Sagar Jain (A) :**

1. List revised.
2. None present for the applicant. Shri D. S. Shukla, learned counsel for the respondent Nos. 1 to 5 is present.
3. On perusal of file, it is seen that on last date i.e. on 01.03.2019 counsel for the applicant was not present to pursue the case. Today also, no one is present on behalf of the applicant. It seems

that the applicant has lost interest in pursuing the case.

Accordingly, O.A. is dismissed in default and for non prosecution.

4. No order as to costs.

**(RAKESH SAGAR JAIN)**

**MEMBER-J**

/Shashi/